

To,

1. Sri Vishal Gaurav, A.C.J.M.-cum-Civil Judge (Sr. Div.-I), Bokaro (Bermo at Tenughat)
2. Ms. Kumari Jiv. Secretary, DLSA, Chaibasa
3. Sri Sanjiv Kumar Verma, Chief Judicial Magistrate, Chatra
4. Sri Laxmikant, Civil Judge (Sr. Div.)-I-cum-A.C.J.M., Chatra
5. Sri Ashok Kumar No. III, Secretary, DLSA, Daltonganj
6. Sri Pratap Chandra, Secretary, DLSA, Deoghar
7. Sri Kamal Ranjan, Chief Judicial Magistrate, Deoghar
8. Ms. Rajshree Aparna Kujur, Civil Judge (Sr. Div.)-cum-Special Judge, Economic Offences, Dhanbad
9. Sri Arbind Kachchap, Secretary, DLSA, Dhanbad
10. Sri Nishant Kumar, Civil Judge (Sr. Div.)-I-cum-A.C.J.M., Dumka
11. Sri Bishwanath Bhagat, Secretary, DLSA, Dumka
12. Sri Sindhu Nath Lamay, Secretary, DLSA, Garhwa
13. Sri Manoranjan Kumar No.1, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Giridih
14. Sri Sandeep Kumar Bertam, Secretary, DLSA, Giridih
15. Sri Sanjay Kumar Singh, Chief Judicial Magistrate, Godda
16. Sri Binod Kumar, Civil Judge (Sr. Div.)-I-cum-A.C.J.M., Gumla
17. Sri Ananda Singh, Secretary, DLSA, Gumla
18. Sri Sandeep Nishit Bara, Secretary, DLSA, Hazaribagh
19. Sri Nitish Neilesh Sanga, Secretary, DLSA, Jamshedpur
  
20. Ms. Sushila Soreng, Civil Judge (Sr. Div.)-I-cum-A.C.J.M., Jamshedpur (Ghatshila)
21. Sri Sailendra Kumar, Civil Judge (Sr. Div.)-I-cum-A.C.J.M., Jamtara
22. Sri Kusheshwar Sinku, Secretary, DLSA, Jamtara
23. Ms. Nitasha Barla, Secretary, DLSA, Khunti
24. Ms. Lucy Sosen Tigga, Secretary, DLSA, Koderma
25. Sri Manoj Kumar Ram, Civil Judge (Sr. Div.)-I-cum-A.C.J.M., Latehar
26. Ms. Kamala Kumari, Secretary, DLSA, Latehar
27. Sri Chandan, Civil Judge (Sr. Div.)-I-cum-A.C.J.M., Lohardaga
28. Ms. Arti Mala, Secretary, DLSA, Lohardaga
29. Sri Sunil Dutta Dwivedi, Secretary, DLSA, Pakur
30. Sri Rajesh Kumar No. II, Civil Judge (Sr. Div.)-I-Cum-A.C.J.M., Ramgarh
31. Sri Dileep Rajeshwar Tirkey, Secretary, DLSA, Ramgarh
32. Sri Abhishek Kumar, Secretary, DLSA, Ranchi
33. Sri Abhishek Prasad, Civil Judge (Sr. Div.)-cum-J.M., Ranchi
34. Sri Ajay Kumar Guria, Civil Judge (Sr. Div.)-cum-J.M., Ranchi
35. Sri Surya Mani Tripathi, A.C.J.M.-cum- Civil Judge (Sr. Div.)-I, Sahebganj (Rajmahal)
36. Sri Kuldeep, Secretary, DLSA, Saraikela

Sub: - Nomination to attend the "Webinar on Refresher Training Programme for Civil Judge (Sr. Div.) in Civil Cases with CIS Training" (R-6) scheduled to be held on 19<sup>th</sup> and 20<sup>th</sup> June, 2021.

Sir / Madam,

With reference to the above noted subject, I am directed to inform that the Court has been pleased to nominate you to attend the "Webinar on Refresher Training Programme for Civil Judge (Sr. Div.) in Civil Cases with CIS Training (R-6) scheduled to be held on **19<sup>th</sup> and 20<sup>th</sup> June, 2021.**

**The topics proposed to be covered are:-**

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- \*Latest Judgments and Directions of Hon'ble Court
- \*Order 6, 7, 8, 9 of C.P.C.
- \*Order 10, 11, 14, 17, 20, 21
- \*Order 22, 23, 26, 32, 39 & 40 of C.P.C.
- \*Interests & Costs Sec 34, 35, 35A, 35B
- \*CNT & SPT Act
- \*Fair Trial
- \*Inspection of Courts & Office
- \*Judgment writing/model Judgment
- \*Role of Subordinate Judiciary in compliance of Section 89 CPC in the light of Afcons Case (for mediation)
- \*CIS Training

**The protocol of connectivity in the said training is given below:-**

- (i) The officers must use their laptops and earphones provided by the e-committee to avoid sound echo.
- (ii) Login time is 10.15 A.M. to 10.30 A.M. Beyond this time, login would not be allowed.
- (iii) Participants are requested to keep themselves logged in even during the break.
- (iv) Participants are requested to keep themselves on mute during the entire session and further use chat box for raising queries.
- (v) Video shall be kept on throughout the sessions except break time. This is mandatory for considering participants participation in the Course.
- (vi) In case of internet connectivity issue or any other issue, the trainee shall join the training programme from Civil Court Conference room.

You are, therefore, directed to attend the aforesaid Webinar on the dates as mentioned above.

Accordingly, you are accorded necessary permission to attend the aforesaid Webinar. No individual request seeking permission to attend the Webinar will be entertained.

The Joining instructions & link to join Webinar shall be sent to you by the Academy subsequently.

Yours sincerely,  
Sd/- **Brajesh Kumar Gautam**  
Registrar (Administration) I/c.

Memo No. 2124 /Apptt.

Dated, Ranchi, the 11/06/2021

Copy forwarded to the Director, Judicial Academy Jharkhand, Ranchi for information and needful with reference to his letter No. 364/JAJ dated 11.04.2021 / All the Principal District & Sessions Judges of the State of Jharkhand including the Judicial Commissioner, Ranchi / the Member Secretary, JHALSA / the C.P.C. I/c, e-Courts Project, High Court of Jharkhand, Ranchi for information and getting uploaded the letter on the Court's website.

*[Handwritten Signature]*  
11.06.2021

Registrar (Administration) I/c.